

have been given grants by the Central Social Welfare Board during the years 1956-57 and 1957-58 and the amount of grants given to each of them?

The Minister of Education (Dr. K. L. Shrimall): A Statement giving the requisite information is placed on the Table of Lok Sabha. [See Appendix VIII, Annexure No. 12].

Technical Education

2746. Shri Hem Eaj: Will the Minister of Scientific Research and Cultural Affairs be pleased to state the amounts sanctioned or proposed to be sanctioned to the different States for technical education for the year 1958-59?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): No grant has yet been sanctioned in the current financial year. On the basis of discussions held in December 1957-January 1958 by the Central Government, State Governments and Planning Commission regarding Plan Budget for 1958-59 Technical Education Schemes of State Governments, the share of the Central Government for each State has been estimated as follows. The exact amount to be sanctioned will however be decided after full information has been received regarding the budget provision made by the State Governments for each scheme and the progress of expenditure.

State	Estimate share of the Central Government for Technical Education Schemes for 1958-59
	Rs. (lakh)
1. Andhra Pradesh	16.57
2. Assam	21.03
3. Bihar	55.21
4. Bombay	60.52

5. Jammu & Kashmir	3.30
6. Kerala	41.39
7. Madhya Pradesh	34.75
8. Madras	The estimates are being worked out.
9. Mysore	22.80
10. Orissa	The estimates are being worked out.
11. Punjab	26.46
12. Rajasthan	24.50
13. Uttar Pradesh	26.95
14. West Bengal	83.64
TOTAL	417.12 (Excluding Madras and Orissa)

National Cadet Corps in West Bengal

2747. { Shri Ghosal:
Shri M. V. Krishna Rao:

Will the Minister of Defence be pleased to state:

(a) the total strength of National Cadet Corps in West Bengal; and

(b) the number of divisions functioning there?

The Minister of Defence (Shri Krishna Menon): (a) The strength of the NCC in West Bengal on 31-3-58 was 20,004 cadets consisting of 7,278 cadets of Senior Division, 11,286 of Junior Division and 1,440 of Girls Division.

(b) A statement showing the number of NCC units by types is laid on the table of the Lok Sabha. [See Appendix VIII, Annexure No. 13].

12 hrs.

MOTION FOR ADJOURNMENT

ACCIDENT TO SCHOOL BUS IN NEW DELHI

Mr. Speaker: I have received three notices of adjournment motion. One is by Shri Vajpayee regarding "the serious accident which occurred on

[Mr. Speaker]

April 23, at the crossing of Lodi Road and Lodi Estate Road Number 2 (where, significantly, there is no traffic island), in which a truck dashed against a school bus resulting in the death of two children and injuries to 31 others". The second is by Shri Tangamani and Shri S. M. Banerjee, relating to the "serious bus accident in Delhi on 23rd April 1958 resulting in death of two school children and serious injuries to many". The third one is by Shri Braj Raj Singh on the same subject.

I am not reading these out for the purpose of saying the Government are responsible for any particular act, but inasmuch as a number of children go to school, these accidents ought to be averted. I would like to have, if possible, any more information than what appears in the Press, from the Home Minister.

Shri S. M. Banerjee (Kanpur): The number of deaths, as indicated in the Press, is 2. But I have some information here to the effect that the total number of deaths is about 6. I would like to know from the hon. Minister whether this is correct. The second thing I want to know is, what steps are being taken to avert such accidents. I have seen the place, not today, but before. There is no police guidance there, and the truck drivers and bus drivers, when they go on those roads which are not congested, drive so fast there is absolutely no limit to their speed. I humbly submit that when we travel in many places, we are risking our lives, though we are not insured. This is how taxi drivers and other drivers drive in the city. This is a very serious matter.

Shri Vajpayee (Balrampur): A few days back, there was a motor cycle-rikshaw collision there. There is no traffic island as such at that place. That is the reason for accidents.

Shrimati Sucheta Kripalani (New Delhi): A similar accident took place in November when another school bus met with an accident in that manner

and a child died. When I asked for explanation, I was given an absolutely cock and bull story. So I would like to know what steps are being taken to protect the lives of children. First of all, there are truck drivers who are very rash. Then some of the private-aided school buses are not in proper condition. They are overloaded also. Due to overloading and bad machine, bus accidents do take place. Some steps should be taken to prevent the occurrence of such accidents.

Shri Tangamani (Madurai): My purpose in giving notice of this motion was not to say that Government were actually responsible, but to know what has happened. I have got a picture of the two vehicles which collided.

Mr. Speaker: Every one of us has seen it.

Shri Tangamani: The point I want to make out is this. The door of the bus which carried the children is missing. As another hon. Member has pointed out, the buses are also rickety. So we must make it a point to see that these schools do not run buses which are rickety.

Another point, which was also made by Shri S. M. Banerjee, is that not only in that particular area but in other places also, the trucks are run at an enormous speed. There must be restriction on speed particularly for these trucks. If the normal speed is 30 miles for other buses or vehicles, the speed of these trucks should be reduced to 10 or 15 miles, because this is a very serious matter.

The Minister of Home Affairs (Pandit G. B. Pant): I was deeply grieved to hear of this accident. It is a matter of great sorrow to all of us that such a collision should have taken place. The fact that it was a school bus taking children from the school to their homes makes the grief all the more poignant. I fully share the sentiments to which expression has been given by other hon. Members.

I may just submit that this accident took place at the crossing of the Lodi Road and Lodi Estate Road. It is not a place where traffic is supposed to be very heavy. In fact, here in Delhi, particular care has been taken to see that vehicles do not run too fast.

Shri Naushir Bharucha (East Khadesh): No, no. Traffic is chaotic here.

Pandit G. B. Pant: I am prepared to accept that there is room for improvement. But during the year, 3543 drivers were prosecuted for over-speeding.

Shri Naushir Bharucha: That proves our case.

Pandit G. B. Pant: This is not a negligible number. This gives an average of nearly 10 persons being prosecuted every day.

Shri Naushir Bharucha: Prosecute 20.

Pandit G. B. Pant: Shri Naushir Bharucha may not be knowing that the proportion of fatal accidents in Delhi is much less than in Bombay.

Shri Naushir Bharucha: He does not know the number of vehicles in Bombay compared to Delhi is far greater.

Pandit G. B. Pant: I am not saying this by way of any defence, but I do think that care is being taken. I do accept that there is need for still greater care being taken, and if after investigation of this case, it is found that special police traffic arrangements should be made at that spot too, they will be made. We are all agreed on this that such accidents should be avoided. They are very painful. Any child who loses his life is just like the child of everyone of us.

Shri Panigrahi (Puri): What is the number of deaths—2 or 6?

Pandit G. B. Pant: Only two children died. The rest were taken to hospital. The police reached the spot almost immediately and extricated the children and carried them to the hospital. Hon. Members will, I think, be relieved to hear that all others who

were taken to the hospital are reported to be out of danger. From the latest information I have received from the hospital, there is no danger of life so far as the others are concerned.

I am sorry for this. The Government are not responsible, but indirectly, we want the Administration to be such as not to admit of any such accidents or anything else that results in loss of life or injury to any person or to anyone's property.

Shri A. C. Guha (Barasat): It was stated that some of the buses were not in good condition. While examining the case, will the hon. Minister also see that the school buses are in proper condition? Some steps may be taken in that direction.

Pandit G. B. Pant: I will ask the police to look into that.

Mr. Speaker: Renewal of licence depends upon the condition of the vehicles.

Shri S. M. Banerjee: Some of the students of private schools want to travel in DTS buses, but there is no concession for these students in these buses except....

Mr. Speaker: We are going away from one subject to another.

I am sure the House will express its deep sorrow at the loss of these children. They are the future of our nation. I hope and trust that steps will be taken to see that the buses are in good condition, and that they are not driven rashly. The other day my child came back from the school and told me that the bus driver did not stop the bus while a child was getting in, with the result that the child was crushed under the bus. Therefore, there was a holiday declared and she returned home.

It is unfortunate that some of the bus drivers are reckless. Truck drivers also meet with accidents. Therefore, very possible precautions ought to be taken in this regard.

[Mr. Speaker]

In view of the statement made by the hon. Minister, it is not necessary to pursue this matter. Therefore, consent is not given to the motions.

PAPERS LAID ON THE TABLE

NOTIFICATION re: AMENDMENTS TO MINERAL CONCESSION RULES

The Minister of Mines and Oil (Shri K. D. Malaviya): I beg to lay on the Table, under Section 10 of the Mines and Minerals (Regulation and Development) Act, 1948, a copy of each of the following Notifications, making certain further amendments to the Mineral Concession Rules, 1949:—

- (1) G.S.R. No. 189, dated the 29th March, 1958.
- (2) G.S.R. No. 196, dated the 27th March, 1958. [Placed in Library. See No. LT-667/58.]

Declarations of Exemption under Registration of Foreigners Act

The Minister of Home Affairs (Pandit G. B. Pant): I beg to lay on the Table, under the proviso to Section 6 of the Registration of Foreigners Act, 1939, a copy of each of the following Declarations of Exemption:—

- (1) No. 1/76/57-F. I., (1 Declaration) dated the 30th December, 1957.
- (2) No. 1/1/58-F. I., (1 Declaration) dated the 3rd January, 1958.
- (3) No. 1/5/58-F. I., (1 Declaration) dated the 21st January, 1958.
- (4) No. 1/6/58-F. I., (1 Declaration) dated the 22nd January, 1958.
- (5) No. 1/8/58-F. I., (1 Declaration) dated the 25th January, 1958.
- (6) No. 1/7/58-F. I., (3 Declarations) dated the 31st January, 1958.
- (7) No. 1/7/58-F. I., (1 Declaration) dated the 1st February, 1958.

- (8) No. 1/12/58-F. I., (4 Declarations) dated the 6th February, 1958.
- (9) No. 1/14/58-F. I., (1 Declaration) dated the 11th February, 1958.
- (10) No. 1/16/58-F. I., (1 Declaration) dated the 28th February, 1958.
- (11) No. 1/17/58-F. I., (1 Declaration) dated the 3rd March, 1958.
- (12) No. 1/18/58-F. I., (1 Declaration) dated the 4th March, 1958.

[Placed in Library. See No. LT-668/58.]

AMENDMENTS TO MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) RULES

The Minister of Finance (Shri Morarji Desai): Sir, I beg to lay on the Table under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, a copy of Notification No. G.S.R. 210, dated the 5th April, 1958, making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956. [Placed in Library. See No. LT-669/58.]

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 22nd April, 1958, has passed the following motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Public Premises (Eviction of Unauthorised Occupants) Bill, 1958:—

MOTION

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to provide for the eviction